

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419
IA/2687/ND/2024 IN IB/170/ND/2023

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt. Ltd.	...	Applicant
Versus		
Vidhata Metal Pvt. Ltd.	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rishabh Arora
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **28.08.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)